CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH

Service Tax Appeal No. 85183 of 2016

(Arising out of Order-in-Appeal No. MUM-II-STAX-000-APP-03-15-16 dated 30.10.2015 passed by Commissioner of Service Tax-II (Appeals), Mumbai

M/s. Shoppers Stop Ltd. **Appellant**
Eureka Towers, B-Wing, 9th floor,
Mind Space, Malad (W), Mumbai-64.

Vs.

Commissioner of Service Tax-VII, Mumbai **Respondent**
New Central Excise Bldg.,
Maharshi Karve Road,
Churchgate, Mumbai 400 020.

Appearance:

None for the Appellant
Shri D.M. Shinde, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/85439/2021**

Date of Hearing: 24.02.2021
Date of Decision: 24.02.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for the Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawal.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

tvu